

- (ख) (१) सन् १९५३ और १९५४ में जंगल में फैलने वाली घास लगने के परिणाम-स्वरूप कार्यकारी योजना का परिशोधन और
(२) टेक्निकल स्टाफ की कमी के कारण ।

हिमाचल प्रदेश में वन विकास

८२९. श्री पद्म देव : क्या क्राय तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वन विभाग हिमाचल प्रदेश में अब भी पुरानी भारतीय रियासतों के नियम तथा विनियम लागू होते हैं ; और

(ख) यदि हां, तो क्या सरकार पुराने नियमों में संशोधन के लिये किसी प्रस्ताव पर विचार कर रही है ?

क्राय तथा कृषि मंत्री (श्री. श्री. प्र० खन्) : (क) जी नहीं । हिमाचल प्रदेश के बनने के बाद राज्य के पुराने नियम और विनियम, इम्पियम फारेस्ट एक्ट, १९२७ के अंतर्गत बनाये नियमों में उपयुक्त ढंग से मिला दिये गये हैं ।

(ख) प्रश्न ही नहीं होता ।

Railway Level Crossing

830. Pandit D. N. Tiwary: Will the Minister of Railways be pleased to state:

(a) whether it is fact that there is no level crossing for a distance of nearly three miles between Chupra and Mopasamhotes stations on the North Eastern Railway; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways (Shri Shanawaz Khan): (a) Presumably the Hon. Member refers to Kopa-Samhota station. If so, Yes, Sir. However, 7 cattle-cum-pedestrian crossings exist between these two stations.

(b) Level crossings are not provided on the consideration of length or distance between the two stations. At the time of the construction of a railway line and upto a period of 10 years after the opening of the railway line, level crossings as required by the State Government are provided at Railway's cost. Thereafter, if any level crossing is required to be provided, the same is done on receipt of a request from the State Government and the State Government's acceptance to bear the initial cost of construction as well as recurring cost of maintenance. The Railway Administration will provide a level crossing between Chupra and Kopa-Samhota, if a request is received from the State Government and the State Government agree to bear the cost as mentioned above.

Derailment of Goods Train.

831. Pandit D. N. Tiwary: Will the Minister of Railways be pleased to state:

(a) the circumstances under which several wagons of the 906 Dn. Goods Express coming from Chupra were derailed at Barauni station yard on the 14th May, 1958;

(b) the loss suffered by the Railways on account of the damage to the track and goods in the derailed wagons; and

(c) whether responsibility has been fixed and proper steps taken against those responsible for the derailment?

The Deputy Minister of Railways (Shri Shanawaz Khan): (a) On 14-5-58 at about 13.40 hours while No. 906 Down Express Goods train was entering line No. 5 of Barauni Station, there was a rail fracture. As a result of this, the train engine and three wagons got derailed and five wagons capsized.

(b) The cost of damage to Railway property was assessed at Rs. 300. There was no loss to the contents of derailed wagons.

(c) The accident was attributed to the breakage of the rail which was

due to a flaw in the metal; hence no individual was held responsible.

Railway Accident on Sealdah

832. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Rail accident took place on the Sealdah Platform on the 18th June, 1958;

(b) if so, extent of loss of human lives and property;

(c) the causes of the accident; and

(d) the action taken against the persons held responsible for the accident?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) On 18th June 1958, at about 16.00 hours while the Engine of S383 Up Calcutta—Santipur Passenger was being attached on to the train standing on platform No. 3 of Sealdah North Station, it bumped against the rake as a result of which one vehicle which was next to the engine derailed of its two leading wheels.

(b) No one was killed. However, twelve persons sustained minor injuries and one grievous injuries.

The cost of damage to Railway property was assessed at Rs. 1,917.

(c) and (d). The G.R. Police have launched criminal proceedings against the Driver of the Train Engine and the case is *sub judice*.

Foreign Exchange for Purchase of New Ships

833. Shri Radha Raman: Will the Minister of Transport and Communications be pleased to state:

(a) whether the difficulties are being experienced to arrange payment to implement plans to buy new ships for expansion of Indian Shipping; and

(b) if so, what action Government propose to take to carry on with the expansion plans for shipping?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). Yes. Certain difficulties are being experienc-

ed owing to shortage of foreign exchange. To overcome this the following measures have been taken:—

(i) A sum of £5 million has been earmarked for acquisition of ships by the Indian Shipping Companies both in the public and private sectors, from out of the Yen Credit negotiated with the Government of Japan.

(ii) A small amount of Rs. 15 lakhs has been made available from free foreign exchange resources during the current half year for acquisition of second-hand ships.

(iii) Indian Shipping Companies have been permitted to acquire ships for overseas trade on self-financing basis by which the cost of ship is met out of its net foreign exchange earning. They have also been permitted to obtain overdrafts from foreign banks to meet the first instalment of the cost of acquisition where necessary. In this way 9 vessels totalling approximately 51,000 G.B.T. have been purchased so far.

(iv) The possibility of purchasing ships for India on barter basis is being explored.

(v) The possibility of securing foreign exchange loans especially for purchase of ships is also being considered.

Hubli-Karwar Railway

834. Shri Joachim Alva: Will the Minister of Railways be pleased to state:

(a) whether the Deputy Minister for Railways (Shri Ramaswamy) made a statement recently at Hubli that the Hubli-Karwar railway will have to wait until the question of a major port at Karwar was settled; and

(b) what are the past and present proposals in regard to the establishment of a railway in North Kanara district?

The Deputy Minister of Railways (Shri Shanawaz Khan): (a) No, Sir. . .